

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 205
IB-357/ND/2020

IN THE MATTER OF:

Mr. Nishit Goel

...PETITIONER

Vs.

M/s. Hitani Enterprises Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

**Order delivered on 20.01.2021
(Virtual Hearing)**

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/O.C./Applicant

:Ms. Nikita Barman, Advocate

For the Respondent/ Corporate-debtor

**:Mr. Tej Singh Chaudhary,
Advocate**

ORDER

Heard the submissions made by the counsel for the petitioner/operational creditor as well as counsel for the corporate debtor. Ld. Counsel for the corporate debtor has submitted that he has agreed to pay an amount of Rs. 4.5 lakhs within a week. Thereafter he will approach the petitioner for re-conciliation of the accounts. Matter is now posted to **8th February, 2021.**

— Sd —

**(V.K. Subburaj)
Member (T)**

— Sd —

**(P.S.N. Prasad)
Member (J)**